

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2976
TO BE ANSWERED ON AUGUST 08, 2024

UNAUTHORIZED CONSTRUCTION IN GOVERNMENT QUARTERS IN DELHI

NO. 2976. SHRI RAJEEV RAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the management, maintenance and upkeep of the Government quarters by CPWD in different localities/colonies of Delhi like Pushp Vihar, Vasant Vihar, R.K. Puram etc. is becoming a problematic issue due to illegal and unauthorized constructions and encroachment by allottees as well as outsiders;**
- (b) If so, the details thereof along with the steps taken by the Government to resolve this issue;**
- (c) whether requests for upgradation of such quarters are pending with CPWD for more than two years; and**
- (d) If so, the details thereof, area and colony-wise?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) & (b) : No. As and when some illegal construction and unauthorized encroachment is noticed in Government Quarters, immediate action is taken for its removal and a notice is issued to the allottee, under intimation to Directorate of Estates for taking steps for cancellation of allotment and initiation of eviction proceedings etc. on case to case basis.

(c) & (d): No.
